

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No. 06/2024/EZ

Babuli Jena & Ors.-----Applicants(s)

Versus

State of Odisha & Ors. ----- Respondent(s)

Affidavit on Behalf of the Opposite Party/Respondent No. 06 State
Environment Impact Assessment Authority (SEIAA), Odisha

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Place: Bhubaneswar
Date: 04/03/2024

Shri Apurba Ghosh
Advocate for Respondent No.06
(SEIAA), Odisha
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Environment Impact Assessment Authority (SEIAA), Odisha

1. Dr. Kailasam Murugesen, IFS, son of late Paramasivam Kailasam aged 54 years, at present working as Member Secretary, State Environment Impact Assessment Authority, Odisha, do hereby solemnly affirm and state as follows.
2. That I am the deponent in this affidavit and I have been duly authorized to swear this affidavit on behalf of the Opp. Party No.06 before this Hon'ble National Green Tribunal.
3. That, I have gone through the original application order dated. 22.01.2024 and understood the contents thereof. I am well acquainted with the facts of the case and the relevant official records. Any contention, allegation or averment not dealt with in the present affidavit shall be construed as denied.
4. That, in reply to the averments made in the Para-01 of the OA, the deponent humbly submits that the environmental clearance (EC) for the mining of road metal stone from Rahadpur Black Stone quarry (Khata No-S-235, Plot No1(p)) over an area of 6.00 acres or 2.428 hacters in village Rahadpur under Dharmasala

[Handwritten Signature]
MEMBER SECRETARY
State E.I.A Authority
Orissa, Bhubaneswar



Tahasil of Jajpur District, Odisha Was issued by SEIAA, Odisha vide letter no. EC22B001OR121413 dt. 02.06.2022 in favour of M/s. Satyamultiplex Pvt. Ltd; Sri Jagdish Shankar Sahoo, Executive Director Copy attached in **Annexure-I**. There are 12 nos. of quarries are coming in a single cluster over cluster lease area of 104.44 acres or 42.40 Ha.

5. That, in reply to the averments made in the OA, the deponent humbly submits that a joint enquiry has been conducted on 21.02.2024 as per direction of Hon'ble NGT vide order dated 22.01.2024 and during joint visit, the committee observed on the following points as follows:

- a. The quarry is not in operation during joint visit and one water tanker for sprinkling was present near to the quarry area.
- b. There is no complete permanent pillar posting around the quarry area except few pillars point exist and there is no iron wire fencing around the lease area to avoid any type accident to animal and people. Other cluster quarries are in same situation.
- c. No residential building and habitation are exists within 200meter of the quarry area except few buildings exist are constructed for the people who are working in the crusher unit located within 200 to 500 meter from the cluster quarries.
- d. It is also observed that a small water reservoir is located closed to lease area and it is in lean condition as very small volume of water is present there. It reveals that the reservoir/dam water may be used in the monsoon season for agriculture.
- e. There is no plantation made by the PP as per EC



MEMBER SECRETARY
State E.I.A Authority
Orissa, Bhubaneswar

conditions and no expenditure made through EMP budget given in the EC condition. The Project proponent also inform the committee that he is not aware about this as lease granting authority has not intimate the same to the PP in this regard. Same conditions are in all cluster stone quarries.

- f. The committee also seek information from DFO, Irrigation Dept. and Mining Dept. in respect to clarification on DLC forest land, impact of siltation to irrigation project and any excess mining respectively.
- g. The PP has not submitted any compliance of EC conditions to SEIAA, Odisha.
- h. The condition of road (from NH-53 to 3.5 km) is not very good and the reason may be due to transportation of stone loaded heavy trucks/hywa transported through this route.

- 6. That, the details report will be submitted later after getting information from the concerned department.
- 7. That the facts stated above in this counter affidavit are true to the best of my knowledge and belief which are based on official records that I believe to be true.
- 8. That the deponent reserves the right to file further affidavit as and when necessary.

04-03-2024

Identified by
04-03-2024
Advocate

SWORN BEFORE ME

[Signature]

Deponent
MEMBER SECRETARY
State E.I.A Authority
Cuttack, Bhubaneswar
04-03-2024



DUSASAN SAMANTARAY
NOTARY, GOVT. OF ODISHA
BHUBANESWAR, ODISHA
REGD. NO. 68/2012
MOB-9439143015



VERIFICATION

Verified at Bhubaneswar on this day of -----
that the contents of the above affidavits are true and correct on
the basis of the records maintained by the respondent in the daily
course of its business, no part of it is false and nothing has been
concealed therefore.

Place: Bhubaneswar

Date: 04-03-2024


Deponent
MEMBER SECRETARY
State E.I.A Authority
Orissa, Bhubaneswar




04-03-2024

**DUSASAN SAMANTARAY
NOTARY, GOVT. OF ODISHA
BHUBANESWAR, ODISHA
REGD. NO. 88/2012
MOB-9439143015**



Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Orissa)

**ENVIRONMENTAL
CLEARANCE**

To,

The Lessee
 SATYA MULTIPLEX PRIVATE LIMITED
 At-Nayapalli, BBSR. -751012

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/OR/MIN/264901/2022 dated 30 Mar 2022. The particulars of the environmental clearance granted to the project are as below.

- | | |
|---|--|
| 1. EC Identification No. | EC22B001OR121413 |
| 2. File No. | 264901/645-MINB1/03-2022 |
| 3. Project Type | New |
| 4. Category | B2 |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | For the grant of EC of Rahadpur Black Stone quarry (Khata No-S-235, Plot No-1(p)) over an area of 6.00 acres or 2.428 hacters in village Rahadpur under Dharmasala Tahasil of Jajpur District, Odisha. |
| 7. Name of Company/Organization | SATYA MULTIPLEX PRIVATE LIMITED |
| 8. Location of Project | Orissa |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 02/06/2022

(e-signed)
 Sri Susanta Nanda
 Member Secretary
 SEIAA - (Orissa)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

This is a computer generated cover page.

PARIVESH

**(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)**





STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY ODISHA, BHUBANESWAR

(Constituted under the EP Act, 1986 and EIA Notification, 2006 by the MoEF & CC, Govt. of India)
5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3510075, E-mail-seiaaorissa@gmail.com

SEIAA File No: 264901/645-MINB1/03-2022

Project: Proposal of M/s Satyamultiplex Pvt.Ltd; Sri.Jagdish Shankar Sahoo,Executive Director for mining of road metal from Rahadpur Black Stone Quarry (cluster Sl.no-7/5) over an area of 6.00 acres or 2.428Ha(Total Cluster-7 Area-104.77 Acres or 42.40Ha,consisting of 12nos.of Quarries) at village- Rahadpur, Tahasil-Dharmasala, District- Jajpur- Environmental Clearance reg.

Ref: Your online application dated 30.03.2022 for issue of EC vide File No: SIA/OR/MIN/264901/2022

Sir,

This has reference to your online application seeking environmental clearance of the mining project for mining of road metal from Rahadpur Black Stone Quarry (cluster Sl.no-7/5) over an area of 6.00 acres or 2.428Ha(Total Cluster-7 Area-104.77 Acres or 42.40Ha) at village- Rahadpur, Tahasil- Dharmasala, District- Jajpur. The proposal falls in the category 1(a)- 'Mining of minerals' in the schedule of EIA Notification, 2006 as amended from time to time. The proposal has been appraised on the basis of the documents enclosed with the application, such as Form-2, form-1, supported by other necessary documents, namely the PFR, DSR, EMP, Approved Mining Plan, cluster EIA/EMP and Checklist.

2. The proposed activities in a nut shell are as follows: -

- a. This is a proposal for mining of road metal from Rahadpur Black Stone Quarry (cluster Sl.no-7/5) over an area of 6.00 acres or 2.428Ha(Total Cluster-7 Area-104.77 Acres or 42.40Ha,consisting of 12nos.of Quarries) at village- Rahadpur, Tahasil- Dharmasala, District- Jajpur.
- b. The mine area is a part of the Survey of India Toposheet No. 73L/1,73L/2, 73H/13 & 73H/14 bounded by Latitude: 20°45'49.82"N to 20°45'55.20"N and Longitude: 86°01'50.84"E to 86°01'57.69" E .

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- c. The mining lease is an identified sairat source in the DSR. The Rahadpur Black Stone Quarry (cluster Sl.no-7/5) sairat source will be leased out under the OMMC Rules,2016 by Tahasildar, Dharmasala to the successful bidder (lessee) on the basis of public auction for a lease period of 5 years.
 - d. The mining plan of the mining project prepared has been approved by Deputy Director Geology, Directorate of Geology, Bhubaneswar on 08.03.2022.
 - e. As per the approved mining plan submitted, it is observed that the mineable reserve in the lease area is 407852 cum of building stone/road metal.
 - f. The project proponent has not furnished the alignment of the extraction path for road metal transportation. As reported by the Tahasildar/PP in the checklist, the major district road is at a distance of 3.90Km away from the mining lease area.
 - g. The cluster certificate has been furnished by Tahasildar Dharmasala certifying that this sairat source is a part of a cluster. There are 12 nos. of mines(including this lease) located within 500m radius of lease area confirming to cluster situation and EIA/EMP study has already been carried out for the entire cluster. The SEAC have approved the cluster EIA/EMP prepared for the entire cluster in its meeting held on 03.08.2021.
 - h. The Tahasildar vide letter dated 26.03.2022 has submitted that the proposed quarry is situated on non-forest land, even after verification of the DLC report.
 - i. As per the approved mining plan submitted, it is observed that road metal from the quarry will be extracted by semi-mechanized method with annual extraction of road metal not exceeding 57772cum, maximum production capacity during the valid lease period.
3. This proposal conforms to the item no. 1(a) in the schedule of EIA Notification, 2006 as amended time to time, and the minor mineral extraction project in cluster falls under Category B1 as the mining lease area under cluster is more than 5 ha.
4. The proposal in cluster was duly appraised by the SEAC in its meeting held on 03.08.2021.The SEAC has approved the EIA/EMP report in cluster approach and recommended that the SEIAA may consider to grant Environmental Clearance to individual lease in cluster after the lessee in cluster submit individual applications. The lessee has already submitted the individual EC application in the Parivesh portal.

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5. The State Environment Impact Assessment Authority (SEIAA) after considering the proposal and recommendations of SEAC, Odisha hereby accords Environmental Clearance in favour of the project valid upto the lease period under the provisions of EIA Notification 2006 and subsequent amendments thereto subject to strict compliance of all stipulated conditions as mentioned below.

6. The Environmental Clearance (EC) is accordingly granted to the proposed activity of road metal mining subject to the following conditions and stipulations. The EC shall take effect from the date of registration of duly executed lease deed in this regard by the Tahasildar and shall be coterminous with the expiry of lease period.

7. The Tahasildar, Dharmasala who is the lease granting authority in this case is responsible for monitoring strict compliance of the following conditions of grant of environment clearance, by the project proponent(lessee).

8. Stipulated Conditions:

- 8.1 This Environmental Clearance is given with a specific condition for compliance that "the PP / Tahasildar is requested to furnish report / certificate from the concerned DFO about the status of this land whether forest land or non forest land. As google map shows large scale quarrying activity over and around the proposed lease area, the concerned Tahasildar shall clarify if any of this quarrying is unauthorised / illegal; and in such case, the quantum of material illegally removed may be estimated and reported. What steps if any have been taken to stop illegal quarrying for this hill block may be reported to this office within three months. This EC is liable to be revoked, if the desired report/clarification/information is not submitted to this office.
- 8.2 The lessee shall implement the pollution control measures and safeguards as proposed in the approved EIA/EMP in the cluster approach.
- 8.3 All the individual quarry lessee holders coming under the tahasil, Dharmasala jurisdiction shall create a common forum in coordination with the Tahsildar and contribute funds to it for grading, compaction and maintenance of common haulage road, provision of piped water with semi-circle Sprinkler system for suppression of dust on the common haulage road, and provision of thick, multilayer and a continuous green belt around the lease area excluding the entry and exit gate for prevention of environmental pollution and noise during mining activity. All the individual lease holders shall implement the cluster EMP as proposed. All mining activity shall be done in scientific manner to safeguard degradation of environment. The Tahasildar shall ensure the compliance of this condition along with all lease holders of his tahasil.

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- 8.4 Demarcation of the quarry lease area by posting durable concrete pillars of 1m height above ground is a must prior to starting the quarry operation. Photographs of proof showing the demarcation of the quarry lease shall be submitted along with compliance report.
- 8.5 No mining activities shall be allowed in forest area, if any, for which the Forest Clearance is not available.
- 8.6 Under no circumstances, the lessee shall use wagon drilling blasting during mining activity.
- 8.7 Quarry excavation shall not proceed below a level on the hill slope, and shall not touch the base of the hill in any case. The Rule 37(1)(a) of the OMMC Rule, 2016 stipulates that the depth of the quarry below the surface shall not exceed 6 meters. The exploitation of stone material from the hill shall be carried out in a systematic manner, spreading the quarrying activity to cover all the economic veins of mineral and proceeding uniformly to more and more depths from all sides simultaneously. Maximum depth from the top surface, at any point on the hill, upto which quarrying may be permitted shall be 6 meters. The total expected quantity of stone material to be exploited by operating in the above manner shall be calculated, which is the maximum quantity that is allowed to be extracted.
- 8.8 Maximum quantity of quarry material that can be permitted by the lessor to be removed from the quarry area is **57772Cum** in a full year (January to December) during the valid lease period. During the plan period of 5years, the total production from the quarry shall be **288828Cum** as per the approved mining plan. Any flouting of this quantitative restriction shall make this EC liable to cancellation.
- 8.9 Any change in the calendar plan, change in production quantity or method of mining shall not be made without prior approval of the SEIAA. Mining activity shall adhere to the working parameters of approved mining plan prepared for this project. The detailed production of road metal from the lease area of each year shall be submitted in tabular form during submission of compliance report.
- 8.10 It shall be ensured that quarrying is not carried out within 500 m of structures, bridges, embankment, dams, weirs, ground water extraction points, water supply head works, extraction points for irrigation and any other cross drainage structures. Pursuant to Hon'b'e NGT in its Order dated 21.07.2020 in OA No-304/2019 in the matter of M.Haridasan & Ors. Vrs State of Kerala and to comply with the direction made therein "No stone quarry involving blasting will be operated within 200m (minimum distance criteria) from Residential/public buildings, inhabited sites, other location, etc."
- 8.11 The lessee shall obtain NOC from CGWA and permission from WR department, Govt. of Odisha for use of ground water/surface water if any, required for the project.
- 8.12 Protection of vegetation in the surrounding areas, and proper storage of solid waste, subgrade ore and their use has to be given priority during mining operation.

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- 8.13 The illumination and sound at night at the lease area disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/masks away from the villagers and keeping the noise levels well within the prescribed limits for day light/night hours.
- 8.14 No mining shall be carried out in the vicinity of natural /manmade archeological sites.
- 8.15 It shall be ensured that quarrying shall not be carried out below ground water table under any circumstances. If ground water table occurs /intervenes within the permitted depth, then also quarrying shall be stopped.
- 8.16 Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- 8.17 No transportation of the minerals shall be allowed on any road passing through villages/habitations without prior explicit permission. Transportation of minerals through existing rural roads can be allowed only by the concerned Govt. Department/ Gram Panchayat/BDO and only after required strengthening such that the carrying capacity of road is increased to handle the mineral carrying truck traffic. The project proponent shall bear the cost towards the widening and strengthening of existing public roads in case the same is proposed to be used for the project. No movement on any road is allowed on existing village road network without appropriately increasing the carrying capacity of such roads. Project proponent shall ensure that the road may not be damaged due to transportation of the mineral and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and traffic density.
- 8.18 Transport of minerals shall be done either by dedicated road or it should be ensured that the trucks/dumpers carrying the mineral should not be allowed to pass through the villages. The lessee shall obtain NOC of Panchayat for usage of haulage road/Panchayat road.
- 8.19 All the lease holders in a cluster should join hand for grading of the main haulage road to maintain the gradient facilitating smooth movement of vehicles.
- 8.20 Vehicles hired for transportation of minor mineral from the site should be in good condition and should have pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours. Speed of vehicle be regulated and in no case >30 Kms / hr be allowed.
- 8.21 The vehicles shall not be overloaded and shall be covered with Tarpaulin. The competent lease granting authority may collect an appropriate road maintenance levy from the lessee as part of the lease conditions on the basis of quantum of mineral transported, and utilize the proceeds of the levy for proper maintenance of

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the extraction paths and roads to prevent their degradation on account of plying of mineral carrying trucks.

- 8.22 Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
- 8.23 The lessee shall not store and use blasting materials/explosives inside the lease area without obtaining license/permission/authorization from competent Authority as per Indian Explosives Rules, 1983.
- 8.24 Drilling and blasting (wherever required) shall be done only by licensed explosive agent by the proponent after obtaining required approvals from competent authorities.
- 8.25 Blasting will be carried out after making adequate announcement to the local inhabitants through public address system. Warning siren half an hour prior to blasting activity will be sounded adequately for alerting everybody around before the blast is detonated to avoid any accident. The nearby inhabitants shall be informed one day before the actual time of blasting. Blasting is permissible at fixed hour in day time only, after blowing the siren intermittently for 10 minutes before the actual start, for safety of the inhabitants. Blasting shall be carried out in such a manner that the splinters/debris generated shall not fall beyond the mining lease area.
- 8.26 Water spray should be made on the village road to control particulate matter (dust particles) pollution in surrounding air during transportation from the quarry. Garland drain shall be constructed on the hill slope to arrest downward flow of particulate matter with rainwater.
- 8.27 Issues raised and recorded in proceedings of public hearing w.r.t. environment / pollution / CSR shall be complied with. All the lease holders in a cluster to join hand through a registered MOU on cluster to cluster basis for implementation of the same as per the provision of OM dated 30.09.2020 of MoEF&CC, Govt. of India. All the commitments made during the Public Hearing/Public Consultation meeting shall be satisfactorily implemented within the first three years and for this adequate budget provision shall be collectively made by all holders in the cluster.
- 8.28 The lessee shall appoint an Occupational Health Specialist for Regular and Periodical medical examination of the workers engaged in the Project and records maintained; also, Occupational health check-ups for workers having some ailments like BP, diabetes, habitual smokers, etc. shall be undertaken once in six months and necessary remedial/preventive measures taken accordingly. Recommendations of National Institute for Labour for ensuring good occupational environment for mine workers would also be adopted; all the old age people of the surrounding villages may be provided medical facilities.
- 8.29 Pursuant to MoEF & CC, O.M No 22-34/2018-1A.111dated 16.01.2020 to comply with the direction made by Hon'ble Supreme Court on 8.01.2020 in W.P. (Civil) No.114/2014 in the matter Common Cause vs Union of India, the mining lease

Signature

holder shall after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to other mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.

- 8.30 The lessee shall ensure safety of human life and livestock from accidents in case village / any habitation is very nearby the mining lease area.
- 8.31 The lessee shall ensure the safeguard and well being of villagers and school, regular health monitoring of all residents in the area and the compliance Report shall be submitted to the Regional office of the MoEF & CC, Govt. of India and SEIAA, Odisha.
- 8.32 All the lease holders in a cluster should join hand for development of green belt all around the cluster area. Plantation of 5000 saplings shall be carried out in the 1st year of quarry operation in the peripheries of the quarry area by making planting pits of 1 meter depth at suitable spots along the approach road and in village common lands, within 1km belt of the quarry. The PPs shall submit real time photographs on latitude longitude grid at six monthly intervals to monitor the status of the plantation. Total Plantation shall be carried out within 2-3 years of mining activity and maintenance shall be continued in remaining years. Trees present in mining area shall be uprooted & transplanted in safety zone.
- 8.33 Dumping of quarry material is in no case permissible on any forest land; and all dump yard shall be on duly permitted non forest land.
- 8.34 Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- 8.35 The soil to be generated during mining activity shall be stacked in the earmarked temporary soil stack and shall be utilized for the plantation purpose to be undertaken around the respective hill/patch and adjacent to haul roads of the same in lease area.
- 8.36 The abandoned mine pit shall be converted to rain water storage tank and the rain water stored in pit shall be utilized for plantation as well as dust suppression.
- 8.37 Stone Crusher unit shall not be set up within 1km of the quarry site, and any crusher to be set up (beyond 1km) has to be with prior permission and after obtaining of license and consent as per law.
- 8.38 Staggered contour trenches shall be dug out to cover all sloping area and the hill surface in general, within a 1km belt of the quarry lease.
- 8.39 The Project Proponent shall undertake phased restoration, reclamation and rehabilitation of land affected by mining and complete this work before abandonment of mine; and has to submit a detailed plan of action in this regard within six months, indicating definite timelines and physical outcomes. Photographs showing the reclamation & restoration of the mined out area shall be submitted along with compliance report at the end of lease period.

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- 8.40 Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and trans-boundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by SPCB, Odisha.
- 8.41 Environmental Management Plan (EMP) shall be implemented by PP to ensure compliance with the environmental conditions specified above. The year wise funds earmarked for environmental protection measures shall be kept in separate account and shall be spent according to the plan proposed. Year wise progress of implementation of EMP shall be reported to the SEIAA, Odisha and OSPCB along with the compliance report.
- 8.42 The proponent shall take necessary measures to ensure that there is no adverse impact of the mining operations on the human habitation if any, existing nearby.
- 8.43 It shall be mandatory for the project management to submit quarterly compliance reports on the status of implementation of the above stipulated environmental safeguards to the SEIAA, Odisha / SPCB, Odisha/ Regional Office of the MoEF & CC, Bhubaneswar, in hard and soft copies on 1st day of January, April, July, October of each calendar year, failing which EC is liable to be revoked. The proponent shall upload the compliance report including results of monitored data, as applicable in the website of the Ministry for monitoring of EC Conditions. The concerned Tahasildar shall ensure the uploading of EC compliance report in the parivesh portal by the project proponent.
- 8.44 At the end of mine closure, the proponent shall immediately remove all the sheds put up in the quarry and all the equipment in the area before closure of the quarry.
- 8.45 The conditions stipulated in the environmental clearance will be closely monitored on the ground by the lease granting authority, i.e. the Tahasildar, who shall ensure compliance of the stipulated conditions and take corrective measures promptly in case of any non-compliance and also ensure that the project proponent submits quarterly compliance reports.
- 8.46 The concerned Regional Office of the MoEF & CC/ SPCB, Odisha shall periodically monitor compliance of the stipulated conditions as applicable for this project. The project authorities should extend full cooperation to the MoEF & CC officer(s)/SPCB officer(s) by furnishing the requisite data / information / monitoring reports.
- 8.47 A copy of the clearance letter shall be sent by the proponent to concerned Gram Panchayat /Panchayat Samiti /ZilaParisad /Municipal Corporation / Urban Local Body as the case may be.
- 8.48 A copy of this Environmental Clearance letter shall be displayed on the website of the Odisha State Pollution Control Board. The EC letter shall also be displayed at the Regional Office, District Industries centre and Collector's Office/ Tehsildar's office for 30 days.
- 8.49 The project proponent shall advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing

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that the project has been accorded Environmental Clearance and copies of clearance letters are available with the State Pollution Control Board and may also be seen on the website of the Ministry. The advertisement shall be made within seven days from the date of receipt of the Clearance letter and a copy of the same shall be forwarded to the Regional Office of MoEF&CC, Bhubaneswar.

- 8.50 Project proponent shall obtain Consent to Operate from the OSPCB and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish / Consent to Operate from the State Pollution Control Board.
- 8.51 The SEIAA, Odisha may revoke or suspend the EC, if implementation of any of the above conditions is not satisfactory. The SEIAA, Odisha reserves the right to alter /modify the above conditions or stipulate any further condition in the interest of environment protection.
- 8.52 The Project Proponent (lease holder) shall inform the SEIAA of any change in ownership of the mining lease. In case, there is any change in ownership or mining lease is transferred, then mining operation can be carried out only after transfer of EC as per provisions of the para 11 of EIA Notification, 2006, as amended from time to time.
- 8.53 Concealing any factual information or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this environmental clearance besides attracting penal provisions in the Environment (Protection) Act, 1986.
- 8.54 The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court and any other Court of Law relating to the subject matter.
- 8.55 This Environmental Clearance (EC) is subject to orders/judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.

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8.56 Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

Yours Faithfully,


Member Secretary

Copy to

1. Additional Chief Secretary, Forests & Environment Dept., Government of Odisha for information.
2. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
3. Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
4. Deputy D.G.Forest., Regional Office (EZ), Ministry of Environment & Forests, A-31, Chandrasekharpur, Bhubaneswar for information.
5. Principal Secretary, Revenue and DM Department, Govt. of Odisha Bhubaneswar for information.
6. Collector & DM, Jajpur/Sub Collector, Jajpur/Tahasildar, Dharmasala for Information and necessary action.
7. Guard file for record/Website/Parivesh Portal.

DH


Member Secretary

Signature Not Verified

Digitally signed by Sri Susanta
Nanda
Member Secretary

Date: 6/2/2022 1:40:47 PM

PROCEEDING OF THE COMMITTEE CONSTITUTED IN ORIGINAL
APPLICATION NO. 08/2024/EZ (BABULI JENA AND OTHERS-VRS-STATE
OF ODISHA & OTHERS) HELD ON 27.02.2024 IN THE OFFICE CHAMBER
OF ADDL. DISTRICT MAGISTRATE (REV), JAJPUR

In pursuance of the Hon'ble NGT (EZ) in OA No 09/2024 the committee visited the site of Rahadpur Stone Quarry of Satya Multiplex Pvt Ltd on dated 21.02.2024 and decided to hold a meeting with the DFO, Cuttack, S.E. Minor Irrigation, Jajpur to finalize the report. A committee meeting was convened on 27.02.2024 under Chairmanship of the Addl. District Magistrate (Rev), Jajpur. The following members were present.

1. Sr. Scientist, SPCB
2. Deputy Director Mines, Jajpur
3. Sr. Scientist, SEIAA present on virtual mode.

The quarry namely Rahadpur BSQ (Ac.6.00) is situated in Rahadpur Cluster area in village Rahadpur under Dharmasala Tahasil of Jajpur District, Odisha. The environmental clearance to the quarry was granted on 02.06.2022 in favour of Satya Multiplex Pvt. Ltd. And obtained valid consent to operate from the State Pollution Control Board, Odisha. The lease holder Sri Jagdish Chandra Sahoo entered into an agreement with the Tahasildar, Dharmasala on 10.08.2022. During visit of the committee it was found that the boundary pillars of the quarry were intact. The quarry was not in operation on the day of visit. There was no transport operation in the quarry area during the visit. Also no movement and parking of vehicle and machineries in the quarry area. One mobile tanker was present for sprinkling of water to surface the road dust and few plantations exist around the mining area. No residential habitation exist within 200 mtrs of the quarry area. Further, in the plaint one point complain was the proximity of the quarry to the MIP projects, Paikarapur & Ranibandha. In eye estimate the two minor irrigation projects were situated beyond 200 mtrs. from the quarry area. However, it was decided to consult SE, Minor Irrigation, Jajpur about the distance impact of the quarry on MIP structure, water course and siltation of the catchment area. It was also decided to consult D.F.O., Cuttack about the status of the land as forest or non-forest, though kisam of the land mentioned as "Parbat" in the mining plan. The allegation about the excess mining can only be accessed through a scientific study using latest technology. However one assessment was done by the Tahasildar, Dharmasala in the month of March, 2023 which revealed that there was no excess mining (copy enclosed).

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In the to-day meeting the S.E., Minor Irrigation could not joined the meeting due to transfer & relieve of S.D.O., Minor Irrigation of the concerned area and SE himself. The D.F.O. Cuttack or his representative could not join because of some un-avoidable engagement. The Deputy Director, Minor Mineral in his Letter No. 477 dated 22.02.2024 has been requested to the Regional Officer, SPCB, Kalinga Nagar & Nodal Officer for allowing him two months of time for completion of the scientific assessment (copy enclosed).

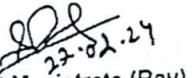
The committee decided to file time petition before the Hon'ble NGT (EZ), Kolkata.

The meeting ended with votes of thanks of the Chair and members present.


27.02.24
Sr. Scientist, SPCB


27.02.2024
Deputy Director Mines, Jajpur

Sr. Scientist, SEIAA


27.02.24
Addl. District Magistrate (Rev),
Jajpur

Memo No. 2580 / Date. 27.2.2024
Copy forwarded to all members of the Committee for information and necessary action.


27.2.24
Addl. District Magistrate (Rev),
Jajpur

Memo No. 2581 / Date. 27.2.2024
Copy submitted to the Collector, Jajpur for favour of kind information and necessary action.


27.2.24
Addl. District Magistrate (Rev),
Jajpur